BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1155 OF 2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR …APPLICANT

VERSUS

UNION OF INDIA & ORS. …RESPONDENTS

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	**LATEST REPORT ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 20.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL**	
	ANNEXURES	
2.	**COPIES OF THE LATEST INSPECTION REPORT DT. 01.11.2025 ANNEXED HEREWITH AS ANNEXURE 1**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

DATE: 15.11.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.-1155/2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR ....APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENT(s)

LATEST REPORTON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE TO THE ORDER DATED 20.08.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Ravindra Kumar Mandar aged about 36 years S/o Chandan Lal Meena presently posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present reply.

15 NOV 2025

2. That I state that the contents of the reply have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed thereform.

A. BACKGROUND OF THE MATTER:

3. That, in the present matter,the applicant alleges that there is pollution and encroachment on the Hasanpur-Lodha Wetland which was Inventorized in the National Wetland Inventory and Assessment Project (NWIA). That the NWIA was carried out by Space Applications Centre (SAC) Ahmedabad. That the applicant has further alleged that the prohibited activities under Rule 4(1) of the Wetland Rules 2017 are being carried out.

4. That it is most respectfully submitted that this Hon'ble Tribunal vide order dt. 19.09.2024 constituted a the Joint Committee comprising of :

- Member Secretary, Central Pollution Control Board (CPCB)
- Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB)
- Regional Office, MoEF&CC, Lucknow
- Member Secretary, Uttar Pradesh State Wetland Authority
- Member Secretary, National Wetland Authority
- District Magistrate, Ghaziabad (Nodal Agency)

NOTARY Sanjeev Sharma Reg. No. 1186/98 GOVT. OF INDIA

15 NOV 2025

That the Joint Committee visited the site in question on 19.12.2024 and status report was filed by District Magistrate, Ghaziabad on 09.01.2025 ***(Refer @Pg No. 381 of the Judicial Record).*** That further in compliance of the order dt. 10.01.2025, the Joint Committee submitted a further report dt. 24.02.2025 ***(Refer @ Pg No. 665 of the Judicial Record).***

5. That the above captioned matter was last listed for hearing on 20.08.2025, wherein the Hon'ble Tribunal directed as under:

"……..1. Learned Counsel for the applicant submits that objections to the further report of the Joint Committee dated 24.02.2025 has been filed yesterday. The office is directed to place it on record.

3. It will be open to all the other respondents to file their reply within two weeks, rejoinder, if any, can be filed within three weeks thereafter……."

6. That the applicant has filed the rejoinder dt.19.08.2025 in the present matter. That the following objections were raised by the Applicant to the Joint Committee Report in the aforesaid rejoinder:-

I. Demarcation of Hasanpur - Lodha wetland

II. Illegal abstraction of ground water

III. Failure of joint committee to address illegal industrial activities, unlawful land use, and pollution affecting the Hasanpur - Lodha wetland.

NOTARY Sameer Sharma Reg No. 186/98 GOVT. OF INDIA

15 NOV 2025

IV. Open drains.

V. Unauthorized construction and dumping of Construction waste.

7. That the latest inspection of the said site was conducted by the Joint Committee on 01.11.2025.

A Copy of the report dt. 01.11.2025 has been annexed herewith as **ANNEXURE R-1.**

B. POINT-WISE RESPONSE TO OBJECTIONS RAISED BY THE APPLICANT

I. Demarcation of Hasanpur - Lodhawetland:-

Applicant's Objection:

That the Joint Committee considered only **52.331 hectares**, whereas the NWIA (2017–18) indicates a water spread area of approximately **115 hectares**; hence, the report is incomplete.

Response:

- The Hasanpur–Lodha Wetland spans across two districts: **Hapurand GautamBuddh Nagar**.
- Measurement and demarcation were carried out by the Revenue Departments of **Hapur** and **GautamBuddh Nagar**.

NOTARY Sanjeev Sharma Regd. No. 186/98 GOVT. OF INDIA

15 NOV 2025

- As per authenticated revenue records, the wetland area falling in **Hapur and GautamBuddh Nagar** is **52.331 hectares**.
- The area is found **encroachment-free**, except **0.3932 hectares (Khasra No. 194)** on which a school building exists in District GautamBuddh Nagar.
- Thus, the findings of the Joint Committee are based on actual ground demarcation rather than indicative satellite inventory values.

II. **Illegal abstraction of ground water:-**

Applicant's Objections:

That Respondent Industrial Units (R-17 to R-38) are illegally abstracting groundwater for commercial purposes and the Joint Committee failed to address this issue.

Response:

- The Joint Committee visited all industrial units (R-17 to R-38) and recorded details of:**industrial processes, fresh water consumption, effluent generation, ETP functioning, discharge practices, and waste disposal.**
- It was found that **from among the units, only R-17, R-18, R-22, R-26, R-34, R-37, and R-38** consume fresh water for industrial purposes; the

NOTARY Sanjeev Sharma Regd. No. 1186/98 GOVT. OF INDIA

15 NOV 2025

remaining units neither consume fresh water nor generate industrial effluent.

- UP Ground Water Department (UPGWD), Hapur, vide letter dated **10.11.2025** (***Annexure-II of Annexure R-1***), provided updated status:
    - **10 units** have valid NOC/Registration for groundwater abstraction
    - **04 applications** are under process
    - **01 unit** is closed
    - **01 unit** is operational under a different name
    - **05 units** have been issued notices for **sealing of borewells**

Thus, the allegation of unaddressed illegal abstraction is incorrect.

III. <u>Failure of joint committee to address illegal industrial activities, unlawful land use, and pollution affecting the Hasanpur – Lodhawetland.</u>

Applicant's Objection:

That units **(R-27, 30, 31, 32, 34)** are operating illegally on converted agricultural land and are causing pollution, including dumping untreated effluent into open land, Hasanpur Lake, and Upper Ganga Canal.

Response:

NOTARY Sanjeev Sharma Reg. No. 11186/76 GOVT. OF INDIA

15 NOV 2025

- All units have obtained **valid land-use conversion approvals** from competent authorities ***(Annexure-III of Annexure R-1)***.
- The Joint Committee report dated **24.02.2025** already provides detailed status of each industrial unit.
- During the inspection conducted on 01.11.2025, no evidence of discharge/dumping of industrial effluent, hazardous waste or solid waste into open land, Hasanpur Lake, or Upper Ganga Canal was found.
- Photographs relied upon by the Applicant (Annexure A-6, A-7, A-8) do not correspond with any ground findings.
- A drain near Village ShekhpurKichra, which ultimately meets Hasanpur Lake, was inspected. There is **no possibility** of industrial effluent reaching the lake through this drain.
- Water samples from the drain were collected and analyzed. **Results confirm absence of industrial contamination.**

The parameters of sample is tabulated below:-

Sl. No	Sampling Location	pH	Colour	Odour	D.O	B.O.D. Mg/l	C.O.D. Mg/l	T.S.S. Mg/l
1.	Hasanpur Drain, (concealed pipe)	7.96	Light Yellowish	Odorless	4.80	15.0	48.0	64.0

- Regarding requirement of installing display board it is submitted that out of 21 industrial units, 03 unit namely (i) M/s Al-Naved Exports Pvt Ltd, C-5, UPSIDC, M.G. Road Industrial area, Hapur (ii) M/s Moon Beverage

NOTARY Sambhav Sharma Regd. No. 11166/98 GOVT. OF INDIA

15 NOV 2025

Pvt Ltd, 5th Km milestone M.G. Road, Hapur and (iii) M/s VDH ChemtechPvtLtd, H-127-144, M.G. Road Industrial area, Hapur are generating Hazardous waste. Theses unit are having Hazardous waste authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 an also installed display board.

Photograph of display board are attached within Annexure R-1 .

(IV) **Open Drains InMussorie–Gulawathi Industrial Area**

Applicant's Objection:

That the industrial area has an inadequate and open drainage system leading to overflow and environmental degradation.

Response:

- The Joint Committee report dated **24.02.2025** already documents the condition of the drainage system.
- The existing stormwater drains are inadequate, leading to overflow onto vacant plots and green belts.
- UP State Industrial Development Authority (UPSIDA), vide letter dated **17.02.2025**, has submitted a detailed proposal titled: **"Construction of External & Internal RCC Drain and Box Culvert at**

NOTARY Sandeep Sharma Regd. No. 11186/93 GOVT. OF INDIA

15 NOV 2025

I.A. Masuri–Gulawathi Road (Phase-I, II & III), District Hapur", prepared by IIT Kanpur, which will resolve the issue.

(V)Unauthorized construction and dumping of Construction waste.

Applicant's Objection:

That unauthorised construction and dumping of construction and demolition waste is being carried out into the wetland.

Response:

- During inspection, boundary walls constructed by private developers were found; however, **no construction activity** was underway.
- **No construction and demolition waste** or solid waste was found dumped into Hasanpur Lake.
- Some C&D material was observed within the private boundary wall but **not inside the lake area**.

(Photograph of site is attached within the inspection report)

- During the visit collected the water samples from the Hasanpur-Lake were collected and deposited to the Regional Laboratory of UPPCB, Ghaziabad for analysis. The parameters of sample is tabulated below:-

NOTARY Sanjeev Sharma Regd. No. 11166/75 GOVT. OF INDIA
15 NOV 2025

S. No.	Sampling Point	pH	Colour	Odour	D.O mg/l	B.O.D mg/l	C.O.D mg/l	T.S.S mg/l	Total Coliform MPN/100 ml	Fecal Coliform MPN/100 ml
1.	Hasanpur Lake-1, Village Hasanpur	7.80	Light Yellowish	Odorless	7.60	2.8	10.0	50.0	2800	790
2.	Hasanpur Lake-2, Village Hasanpur	7.92	Light Yellowish	Odorless	7.72	3.0	12.0	44.0	2200	450

Therefore, as per primary water quality criteria [GSR 742 (E), dt. 25.09.2000, the pH is within the limits i.e. 7.43-7.58 against prescribed limit of 6.5-8.5; B.O.D. being 3.5 – 3.7 mg/l of Hasanpur Lake marginally exceeds the prescribed limit of 3.0 mg/l., D.O. at both the locations are as per standards.Further, fecal coliform of Hasanpur Lake within the permissible limit i.e. 2500 MPN/100 ml.

4. During the visit it was observed that there are local Villages namely Hasanpur-Lodha and ShadipurChhidoli along with boundary of the lake and domestic waste water coming from house hold is being poured in the lake through drains. ***Photographs of the same is have been annexed with the inspection report i.e. Annexure R-1.***

5. The joint committee collected the sample of drains being meeting in Hasanpur Lake and deposited to the Regional Laboratory of UPPCB, Ghaziabad for analysis. The parameters of sample is tabulated below:-

NOTARY Sanjeev Sharma Regd. No. 11186/98 GOVT. OF INDIA

15 NOV 2025

S.No.	Sampling Point	pH	Colour	Odour	D.O mg/l	B.O.D mg/l	C.O.D mg/l	T.S.S mg/l
1.	Drain near the Lake, Village-Hasanpur (D1) Lodha,Hapur	7.00	Turbid	Faint	NIL	68.0	230.0	112.0
2.	Drain near the Lake, Village-ShadipurChhidoli (D2), Gautam Buddha, Gr. Noida	6.88	Turbid	Faint	NIL	74.0	250.0	138.0
3.	Drain near the Lake, Village-ShadipurChhidoli (D3), GautamBudha, Greater Noida	6.40	Turbid	Faint	NIL	90.0	274.0	150.0

- Drain shown at serial number 01 carries domestic waste water coming from Village HasanpurLodha, Hapur and meeting in Hasanpur Lake.

- Drains shown at serial number 02 & 03 carries domestic waste water coming from Village ShadipurChhidoli, GautamBudh Nagar and meeting in Hasanpur Lake.

6. During the visit detailed survey of the area was conducted and no industrial waste water was found being discharged into Hasanpur Lake further during the survey no solid waste, C&D at waste etc. was found being disposed of in Hasanpur Lake.

7. **Therefore, it is submitted as under:**

- The HasanpurLodha Lake is surrounded by District Ghaziabad, Hapur and Gautambuddh Nagar.

NOTARY Sanjeev Sharma Reg.No.11186/98 GOVT. OF INDIA

15 NOV 2023

- The measurement and demarcation of the Hasanpur Lake falling area in District Ghaziabad, Hapur, and Gautambuddh Nagar werecarried out by revenue department and reports in this regard also have been received. However total area of Hasanpur Lake falling in District Hapur and Gautambuddh Nagar, is about 52.331hectares, and excluding area 0.3932 hectares, bearing Khasra no 194, (on which the school is built), the area of Lake is complete and encroachment free.
- The joint team observed that no industrial waste water, C&D waste, solid waste etc. were found being disposed of in HasanpurLake.
- Joint committee also observed that in prothximity to the Hasanpur Lake the developers/builders has constructed the boundary wall. However, no construction activities were found being carried out.

8. Hence, the presentreplyis being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at Ghaziabad on this 15th day of November, 2025, that the contents of the above affidavit from paragraphs 1 to 8 are believed to be

NOTARY Sandeep Sharma Regd. No. 166/98 GOVT. OF INDIA

15 NOV 2025

true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

ATTESTED

(Sandeep Sharma)
Regd. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

15 NOV 2023

Annexure R-1

Response in compliance to the Hon'ble National Green Tribunal New Delhi order Dated 20.08.2025 in the matter of OA No 1155/2024 (IA No 445/2024) Kaushalendra Kumar Versus Union of India &Ors.

1- Back Ground :-

Original application has been filed by the applicant being aggrieved by the pollution and encroachment on the Hasanpur Lodha Wetland, which according to the inventoried in the National Wetland Inventory and Assessment Project (NWIA) was carried out by Space Applications Centre (SAC), Ahmedabad. The applicant has further alleged that the prohibited activities under Rule 4(1) of the Wetland Rules, 2017 are being carried out.

Order of Hon'ble National Green Tribunal, New Delhi passed on 19.09.2024.

The above referred matter was taken on 19.09.2024 for hearing and Hon'ble Tribunal was pleased to passed the following directions:-

".....6. *Having regard to the seriousness of the allegation, we also constitute a Joint Committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Regional Office, MoEF& CC, Lucknow, Member Secretary, Uttar Pradesh State Wetland Authority, Member Secretary, National Wetland Authority and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as a nodal agency in the joint committee.*

7. Joint Committee will visit the site, and ascertain the truthfulness of the allegations, the sources of pollution in the wetland in question and the extent of

industrial effluent flowing/discharged in the wetland. Joint Committee will get the water sample analysis of the wetland in question done, will obtain the original record indicating the area of the wetland reflected in the record and will also ascertain the existing area of the wetland to find out the extent of encroachment which has been done thereupon. The Joint Committee will complete this exercise within a period of two months and will submit the report immediately thereafter.……

In compliance of above order of Hon'ble Tribunal joint committee visited the site in question on 19.12.2024 and status report was filed by District Magistrate, Ghaziabad on 09.01.2025. Copy of the same is attached herewith as **Annexure-I.**

Order of Hon'ble National Green Tribunal, New Delhi passed on 10.01.2025.

Thereafter the above referred matter was taken on 10.01.2025 and Hon'ble Tribunal was pleased to passed the following directions:-

"…….*4. The said Committee shall submit a further/fresh report covering all the aspects as also the observations made hereinabove within one month. Committee shall also examine water quality of effluent being discharged by industries as also of the lake in respect of all relevant aspects which includes, domestic sewage as well as industrial effluent, like presence of faecal coliform and chemicals, etc.*

7. List on 25.02.2025……."

Order of Hon'ble National Green Tribunal, New Delhi passed on 20.08.2025.

The applicant has submitted objections to the further report of the Joint Committee dated 24.02.2025. After course of hearing, the Hon'ble National Green Tribunal was pleased to pass certain directions in the present matter, the relevant para of the said order is reproduced here under-

".....1. Learned Counsel for the applicant submits that objections to the further report of the Joint Committee dated 24.02.2025 has been filed yesterday. The office is directed to place it on record.

3. It will be open to all the other respondents to file their reply within two weeks, rejoinder, if any, can be filed within three weeks thereafter....."

2- Objections/submissions of the applicant raised to joint committee report dated 24.02.2025 filed by District Magistrate Ghaziabad.

The certain objections were raised to joint committee report by the applicant on following issues:-

I. Demarcation of Hasanpur - Lodha wetland

II. Illegal abstraction of ground water

III. Failure of joint committee to address illegal industrial activities, unlawful land use, and pollution affecting the Hasanpur - Lodha wetland.

IV. Open drains.

V. Unauthorized construction and dumping of Construction waste.

3- Response of Joint Committee:-

At the outset it is submitted that identical grievances has been raised in an earlier original applications bearing OA No 1155/2024 titled as Kaushlendra Kumar VS Union of India &ors filed before Hon'ble National Green Tribunal. Further in the reference to the order dated 20.08.2025 inspection of site in

question was carried out on dated 01.11.2025. The following is the response of Joint Committee to the objections raised by the applicant:-

I. Demarcation of Hasanpur - Lodha wetland:-

Objection:- It was alleged that the joint committee report pertains only to an area Hasanpur - Lodha wetland. Of 52.331 Hectares while as recorded in the National Wetland Inventory and Assessment (NWIA) for updated in year 2017-18 the Hasanpur - Lodha wetland encompasses a water spread area of approximately 115 Hectares and the report remains in complete with respect to assessment of total area of wetland

Response:-

- It is submitted that the Hasanpur - Lodha wetland is surrounded by falling area in District Ghaziabad, Hapur and Gautambuddh Nagar. So far as the matter of original record indicating the area of wetland reflected is concerned, the measurement and demarcation work were carried out by revenue officials of district Hapur and Gautambuddha Nagar and report have been received. Further from the said reports it reveals that the total area of Hasanpur lake falling in district Hapur and Gautambuddha Nagar is about 52.331 Hectares. Further it is also stated that the area of lake is complete and encroachment free excluding area 0.3932 Hectares. Bearing Kh No. 194 on which the school is built.

(II) Illegal abstraction of ground water:-

Objection:- It was alleged that illegal extraction of ground water for commercial purposes is being carried out by the respondent industrial units (Respondent No 17 to 38) and Joint committee does not make any reference to the illegal extraction of groundwater by afore said respondents

Response:-

- It is submitted that the joint committee had visited the industrial units (Respondent No 17 to 38) and their detailed status report w.r.t various aspects including the industrial processes, fresh, water consumption, effluent generation, collection of sample from Effluent Treatment Plant (ETP), discharge, waste disposal etc. had been annexed. It was also mentioned in the report that excluding respondents units (17, 18, 22, 26, 34, 37, 38) remaining units neither consuming the fresh water consumption for industrial purposes nor generating any type of industrial effluent.
- It is submitted that a letter dated 10.11.2025 was received from UPGWD, Hapur which is annexed as **Annexure-II**. According to said letter out of 21 industrial units, 10 units have obtained NOC/Registration for abstraction of ground water, 04 application are under process, 01 unit is closed and 01 unit operational an other name. Further notice were issued against 05 units for sealing of their bore wells.

(III) Failure of joint committee to address illegal industrial activities, unlawful land use, and pollution affecting the Hasanpur - Lodha wetland.

Objection:- The applicant has alleged on the issue of illegal industrial operations by respondent units no 27, 30, 31, 32, 34, being carried out outside the Mussorie - Gulawathi Industrial area wherein agricultural lands have been converted to industrial use without obtaining permission from the competent authorities and affecting the Hasanpur - Lodha wetland. Further allegation is on discharge and dumping of untreated effluent, industrial waste, hazardous waste into open area including hasanpur lake and uppar Ganga Canal.

Response:- 1414

- It is submitted that the respondent units have been setup after land use conversion from competent authority and copies of same are annexed as **Annexure-III**
- The Joint committee in its report dated 24.02.2025 detailed report of respondent units (Respondent No 17 to 38) w.r.t various aspects including the industrial processes, fresh, water consumption, effluent generation, collection of sample from Effluent Treatment Plant (ETP), discharge, waste disposal etc already had been given.
- During the visit reference of photographic evidence annexed by applicant (Annexure A-6, A-7 and A-8) were taken and discharge/dumping of industrial waste, Hazardous waste, industrial effluent were not found observed.
- During the visit It was also observed that a drain passes through village shekhpur Kichra meets in Hasanpur Lake which is called concealed pipe by the applicant. During the visit no possibility of meeting the industrial effluent in the lake was observed. During the visit photograph of site taken is given below:-

- During the visit stagnant water was observed. Water sample of drain was collected and deposited to Regional Laboratory of UPPCB, Ghaziabad for analysis. The parameters of sample is tabulated below:-

Sl. No	Sampling Location	pH	Colour	Odour	D.O	B.O.D. Mg/l	C.O.D. Mg/l	T.S.S. Mg/l
1.	Hasanpur Drain, (concealed pipe)	7.96	Light Yellowish	Odorless	4.80	15.0	48.0	64.0

- Submission of the applicant is on non compliance of respondent industrial units (17 to 38) with the mandatory requirement of installing display board, it is submitted that out of 21 industrial units, 03 unit namely (i) M/s Al-Naved Exports Pvt Ltd, C-5, UPSIDC, M.G. Road Industrial area, Hapur (ii) M/s Moon Beverage Pvt Ltd, 5th Km milestone M.G. Road, Hapur and (iii) M/s VDH Chemtech Pvt Ltd, H-127-144, M.G. Road Industrial area, Hapur are generating Hazardous waste. Theses unit are having Hazardous waste authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 an also have installed display board. Photograph of display board are given below:-

(IV) Open drains

Objection:- The submission of the applicant is about an open and inadequate industrial net work in Mussorie - Gulawathi Industrial area.

Response:-

- It is submitted that the joint committee in its report dated 24.02.2025 already has given about network of open drain in Mussorie - Gulawathi Industrial area. Further it is also stated that over all the existing storm water drain network is inadequate due to which the over flow of the industrial drains gets accumulated on vacant industrial land, green belt/ parks etc. Therefore a complete replacement of the existing drains with a new storm water drainage network is required. However U.P. State Industrial Development Authority (UPSIDA) vide letter dated 17.02.2025 has submitted a plan reg."Construction of External & Internal RCC Drain

and Box Culvert at I.A. Masuri Gulawati Road (Phase-I, II & III) District Hapur" prepared by IIT, Kanpur.

(V)Unauthorized construction and dumping of Construction waste.

Objection:-Grievance of the applicant is on unauthorized and illegal construction activities being carried out the Hasanpur - Lodha Wetland and dumping of construction and demolition waste directly in to the Hasanpur Lake

Response:-

- It is submitted that in proximity to the Hasanpur Lake the developers/builders has constructed the boundary wall. However, no construction activities were found being carried out. During the visit no C & D waste, solid waste etc. were found being disposed of in Hasanpur Lake. While some quantity of construction and demolition waste was found dumped in site the constructed boundary wall near the hasanpur lake. Photograph of site is given below:-

4. During the visit water samples from the Hasanpur-Lake were collected and deposited to the Regional Laboratory of UPPCB, Ghaziabad for analysis. The parameters of sample is tabulated below:-

S. No.	Sampling Point	pH	Colour	Odour	D.O mg/l	B.O.D mg/l	C.O.D mg/l	T.S.S mg/l	Total Coliform MPN/100 ml	Fecal Coliform MPN/100 ml
1.	Hasanpur Lake-1, Village Hasanpur	7.80	Light Yellowish	Odorless	7.60	2.8	10.0	50.0	2800	790
2.	Hasanpur Lake-2, Village Hasanpur	7.92	Light Yellowish	Odorless	7.72	3.0	12.0	44.0	2200	450

Therefore, as per primary water quality criteria [GSR 742 (E), dt. 25.09.2000, the pH is within the limits i.e. 7.80-7.92 against prescribed limit of 6.5-8.5; B.O.D. being 2.8 – 3.0 mg/l of Hasanpur Lake within the prescribed limit of 3.0 mg/l., D.O. at both the locations are as per standards. Further, fecal coliform of Hasanpur Lake within the permissible limit i.e. 2500 MPN/100 ml.

5. During the visit it was observed that there are local Villages namely Hasanpur-Lodha and Shadipur Chhidoli along with boundary of the lake and domestic waste water coming from house hold is being poured in the lake through drains. Photographs of the same is given below:-

6. The joint committee collected the sample of drains being meeting in Hasanpur Lake and deposited to the Regional Laboratory of UPPCB, Ghaziabad for analysis. The parameters of sample is tabulated below:-

S.No.	Sampling Point	pH	Colour	Odour	D.O mg/l	B.O.D mg/l	C.O.D mg/l	T.S.S mg/l
1.	Drain near the Lake, Village-Hasanpur	7.00	Turbid	Faint	NIL	68.0	230.0	112.0

	(D1) Lodha,Hapur							
2.	Drain near the Lake, Village-Shadipur Chhidoli (D2), Gautam Buddha, Gr. Noida	6.88	Turbid	Faint	NIL	74.0	250.0	138.0
3.	Drain near the Lake, Village- Shadipur Chhidoli (D3), Gautam Budha, Greater Noida	6.40	Turbid	Faint	NIL	90.0	274.0	150.0

- Drain shown at serial number 01 carries domestic waste water coming from Village Hasanpur Lodha, Hapur and meeting in Hasanpur Lake.
- Drains shown at serial number 02 & 03 carries domestic waste water coming from Village Shadipur Chhidoli, Gautam Budh Nagar and meeting in Hasanpur Lake.

7. Conclusions:-

- The Hasanpur Lodha Lake is surrounded by District Ghaziabad, Hapur and Gautambuddh Nagar.
- The measurement and demarcation of the Hasanpur Lake falling area in District Ghaziabad, Hapur, and Gautambuddh Nagar were carried out by revenue department and reports in this regard also have been received. However total area of Hasanpur Lake falling in District Hapur and Gautambuddha Nagar, is about 52.331hectares, and excluding area 0.3932 hectares, bearing Khasra no 194, (on which the school is built), the area of Lake is complete and encroachment free.
- The joint team observed that no industrial waste water, C&D waste, solid waste etc. were found being disposed of in Hasanpur Lake.
- Joint committee also observed that in proximity to the Hasanpur Lake the developers/builders have constructed the boundary wall. However, no construction activities were found being carried out.

The above inspection report is being submitted for kind consideration and necessary action please.

Sr. No.	Name & Designation of officials	Signature
1.	Ms Arshi Malik, Divisional Forest Officer, Hapur	
2.	Shri Manoj Kumar, Sub Divisional Magistrate Dhaulana, Hapur	15.11.25
3.	Shri Ankur Tiwary, Scientist-E, Project office, CPCB, Agra.	
4.	Dr. A.K. Gupta, scientist-E, MOEF & CC, Lucknow	
5.	Shri Vipul Kumar, A.E.E. U.P. Pollution Control Board, Ghaziabad	

Annexure – I

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.-1155/2024

(I.A. No. 443/2024)

IN THE MATTER OF:

KAUSHALENDRA KUMAR **....APPLICANT**

VERSUS

UNION OF INDIA & ORS. **...RESPONDENT(s)**

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE TO THE ORDER DATED 19.09.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
	ANNEXURES	
2.	COPY OF ORDER DT. 19.09.2024 ATTACHED AS ANNEXURE A/1	
3.	COPY OF THE LETTER DT. 08.01.2025 ATTACHED AS ANNEXURE A/2	
4.	COPY OF THE LETTER DT. 08.01.2025 ATTACHED AS ANNEXURE A/3	
5.	COPY OF THE LETTER DT. 08.01.2025 ATTACHED AS ANNEXURE A/4	

THROUGH

BHANWAR PAL SINGH JADON
SATNDING COUNSEL FOR THE STATE OF U.P. (NGT)
EMAIL- bhanwar09jadon@gmail.com

DATE: 09.01.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.-1155/2024
(I.A. No. 443/2024)

IN THE MATTER OF:

KAUSHALENDRA KUMAR ....APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENT(s)

REPLY ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE TO THE ORDER DATED 19.09.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Indra Vikram Singh, aged about 55 years, s/o Late Sunder Singh R/o H.No. -01, Civil Line, P.S. Sadar Bazaar, Tehsil, Shahjhanpur, District- Shahjahanpur posted as District Magistrate, Ghaziabad, U.P. do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present Reply.

2. That I state that the contents of the Reply has been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

09 JAN 2025

3. That in the present matter, the applicant alleges that there is pollution and encroachment on the Hasanpur-Lodha Wetland which was Inventorized in the National Wetland Inventory and Assessment Project (NWIA). That the NWIA was carried out by Space Applications Centre (SAC) Ahmedabad. That the applicant has further alleged that the prohibited activities under Rule 4(1) of the Wetland Rules 2017 are being carried out.

4. That the captioned matter was last listed for hearing on 19.09.2024. That in the said order the Hon'ble Tribunal directed the Respondents to submit their replies. Hence, the present reply on behalf of District Magistrate, Ghaziabad is being filed.

5. That it is to be submitted that the Hon'ble Tribunal vide order dt. 19.09.2024 constituted a Joint Committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Regional Office, MoEF & CC, Lucknow, Member Secretary, Uttar Pradesh State Wetland Authority, Member Secretary, National Wetland Authority and District Magistrate, Ghaziabad acting as a nodal authority agency. Further, it was directed to the Joint Committee to visit and inspect the site in question.

   The relevant portion of the order dt. 19.09.2024 has been reproduced herein as follows:

   "7. Joint Committee will visit the site, and ascertain the truthfulness of the allegations, the sources of pollution in the wetland in question and the extent of industrial effluent flowing/discharged in the wetland. Joint Committee will get the water sample analysis of the wetland in question done, will obtain the original record indicating the area of the wetland

09 JAN 2025

reflected in the record and will also ascertain the existing area of the wetland to find out the extent of encroachment which has been done thereupon. The Joint Committee will complete this exercise within a period of two months and will submit the report immediately thereafter.

8. List on 10.01.2025"

A Copy of Order dt. 19.09.2024 has been attached herein as Annexure A/1.

6. That the Joint Committee inspected the site in question on 19.12.2024. That following recommendations were given by the Joint Committee in their report dt. 19.12.2024:

"1. The concerned authority, District Administration, Gautam Budh Nagar may be directed to complete the measurement and demarcation of the Hasanpur Lake so that original record indicating the area of wetland and existing area to the extent to the encroachment could be ascertained.
2. UPSIDA may be directed to ensure the complete replacement of existing drains network with a new storm water drainage network show that no water logging takes place in the said area and drainage can flow normally.
3. Ministry of Environment, Forest and Climate Change (Wetland division), New Delhi has issued office memorandum dated 08.03.2022 for the protection of wetlands as per rule 4 of the wetlands (Conservation and Management) Rules, 2017. In view of above the said area of Hasanpur Lake should be notified by the state authorities.
4. Untreated domestic waste water coming from nearby villages should be diverted."

That it is to be noted that the Joint Committee Report dt. 19.12.2024 has already been submitted before the Hon'ble Tribunal.

Sandeep Sharma
Reg. No. 36/98
JOINT REGISTRAR

09 JAN 2025

7. That in compliance of the First and Fourth Recommendation as mentioned in the Joint Committee Report i.e.

"*1. The concerned authority, District Administration, Gautam Budh Nagar may be directed to complete the measurement and demarcation of the Hasanpur Lake so that original record indicating the area of wetland and existing area to the extent to the encroachment could be ascertained…….*

4) Untreated domestic waste water coming from nearby villages should be diverted."

That District Magistrate, Ghaziabad issued a letter dt. 08.01.2025 to the District Magistrate, Gautam Budhha Nagar and District Magistrate Hapur to take actions to divert the domestic waste water coming from nearby villages. That in the same letter it was directed to District Magistrate, Gautam Buddha Nagar to complete the measurement of the said lake and to provide with the demarcation report of the said area so that the original record indicating the area of the wetland and the report with respect to the extent of encroachment in the site in question could be further submitted to the Hon'ble Tribunal.

A Copy of the letter dt. 08.01.2025 has been attached herein as Annexure A/2.

8. That in compliance of the Second Recommendation as mentioned in the Joint Committee Report i.e.

"*2. UPSIDA may be directed to ensure the complete replacement of existing drains network with a new storm water drainage network show that no water logging takes place in the said area and drainage can flow normally. ……..*"

A letter dt. 08.01.2025 was issued by District Magistrate, Ghaziabad to Regional Manager, UPSIDA, Hapur to take actions for ensuring the

09 JAN 2025

complete replacement of existing drains network with a new storm water drainage network of the Joint Committee.

A Copy of letter dt. 08.01.2025 has been attached herein as Annexure A/3.

9. That in compliance of the Third Recommendation as mentioned in the Joint Committee Report i.e.

"3. Ministry of Environment, Forest and Climate Change (Wetland division), New Delhi has issued office memorandum dated 08.03.2022 for the protection of wetlands as per rule 4 of the wetlands (Conservation and Management) Rules, 2017. In view of above the said area of Hasanpur Lake should be notified by the state authorities."

A letter dt. 08.01.2025 was issued by the District Magistrate, Ghaziabad to the Divisional Forest Officer, Social Forestry Division, Hapur in compliance of the aforementioned recommendations of the Joint Committee and notify the said area of the Hasanpur Lake.

A Copy of letter dt. 08.01.2025 has been attached herein as Annexure A/4.

10. That in light of the above submissions, it is respectfully submitted that the District Magistrate, Ghaziabad has fully complied with the directions issued by this Hon'ble Tribunal vide its order dated 19.09.2024 directions have been given with respect to the recommendations mentioned in the Joint Committee Report dt. 19.12.2024.

11. Hence, the present reply is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

09 JAN 2025

12. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Ghaziabad on this 9th day of January, 2025, that the contents of the above affidavit from paragraphs 1 to 12 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

NOTARY Sandeep Sharma Reg. No. 1136/98 GOVT. OF INDIA

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

DEPONENT

09 JAN 2025

ANNEXURE 1

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155/2024
(I.A. No. 443/2024)

Kaushalendra Kumar Applicant

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 19.09.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. R. Jawahar Lal, Ms. Meghna Kumar & Mr. Cecil C. George, Advs.

ORDER

1. In this original application, applicant has raised the grievance in respect of pollution and encroachment on the Hasanpur-Lodha wetland which according to the applicant is inventorized in the National Wetland Inventory and Assessment project (NWIA), NWIA was carried out by Space Applications Centre (SAC), Ahmedabad. The applicant has raised a further grievance that the prohibited activities under Rule 4 (1) of the Wetlands Rules, 2017 are rampant and the authorities have not taken action to preserve the wetland and to prevent the encroachment and pollution thereof.

2. Learned counsel for the applicant has submitted that the industrial effluents from Mussoorie-Gulawathi Industrial Area through an overflow drain is being discharged in the wetland in question and support thereof he has placed reliance upon the map on Pages no. 72 and 73. He has further submitted that the industrial effluent flowing in that overflow drain is also entering the agricultural field as it is broken at some places and in support of this allegation he has placed reliance upon the photographs on Page No. 65 onwards. He has also submitted that such

NOTARY Sandeep Sharma Reg. No. 1136/98 GOVT. OF INDIA

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

09 JAN 2025

industrial effluent is even entering the park and has referred to the photographs from Page No. 81 onwards. Referring to the photograph on Page No. 126 he has submitted that a road is being constructed on the wetland and referring to the photographs from Page No. 127 onwards he has submitted that the illegal dumping on the wetland is in progress. To ensure that the area of the wetland reduces and the encroachment thereon becomes easy in the original application, the applicant has given the specific suggestions:-

> *(a) necessary action may kindly be taken against the Respondent Nos. 17 to 49 for violation of provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (Conservation and Management) Rules, 2017 and Rules framed under the said enactments;*
> *(b) necessary action may kindly be taken against the Respondent Nos. 1 to 16 and their concerned officials for failing to implement effective measures to correct, control and prevent the aforesaid violations/ damage and hold the perpetrators, including the Respondent Nos. 17 to 49, liable and accountable for the violation of the various environmental laws;*
> *(c) necessary action be taken against Respondent Nos. 17 to 49 who for their personal benefits illegally converting land in and around Hasanpur-Lodha wetland by converting it in residential/industrial units causing severe threat to the wetland. It is prayed that immediate closure of such conversion of land; any dumping of waste and construction of any nature be stopped till the parties file their proper replies;*
> *(d) heavy penalties, in the form of compensation and exemplary costs be imposed on the Respondent Nos. 17 to 49 for violation of provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (Conservation and Management) Rules, 2017 and Rules framed under the said enactments and on the Respondent Nos. 1 to 16 for aiding and abetting the said wrong by not taking any action;*
> *(e) the applicant and the villagers whose agricultural land have been impacted by the aforesaid illegal activities may be awarded appropriate compensation;*

NOTARY Sandeep Sharma Reg. No. 1136/98 GOVT. OF INDIA

3. Counsel for the applicant has also submitted that though the complaints were made to the different authorities no action has been taken.

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

09 JAN 2025

4. The OA raises substantial issue relating to compliance of environmental norms.

5. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date.

6. Having regard to the seriousness of the allegation, we also constitute a Joint Committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Regional Office, MoEF & CC, Lucknow, Member Secretary, Uttar Pradesh State Wetland Authority, Member Secretary, National Wetland Authority and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as a nodal agency in the joint committee.

7. Joint Committee will visit the site, and ascertain the truthfulness of the allegations, the sources of pollution in the wetland in question and the extent of industrial effluent flowing/discharged in the wetland. Joint Committee will get the water sample analysis of the wetland in question done, will obtain the original record indicating the area of the wetland reflected in the record and will also ascertain the existing area of the wetland to find out the extent of encroachment which has been done thereupon. The Joint Committee will complete this exercise within a period of two months and will submit the report immediately thereafter.

8. List on 10.01.2025.

ATTESTED

(Sandeep Sharma)
Reg. CA 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

09 JAN 2025

9. Let a copy of this order along with a copy of the OA be forwarded to the Member Secretary, CPCB, Member Secretary, UPPCB, Regional Office, MoEF & CC, Lucknow, Member Secretary, Uttar Pradesh State Wetland Authority, Member Secretary, National Wetland Authority and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 19, 2024
Original Application No. 1155/2024
(I.A. No. 443/2024)
AS..

NOTARY Sandeep Sharma Reg. No. 1136/98 GOVT. OF INDIA

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

09 JAN 2025

ANNEXURE 2

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्रांक 2334 /एनजीटी–232/ओए–1155/2025 दिनांक 08/01/2025

प्रेषक

जिलाधिकारी
गाजियाबाद।

सेवा मे,

1. जिलाधिकारी
   गौतमबुद्धनगर।
2. जिलाधिकारी
   हापुड़।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे विचाराधीन आई0ए0 संख्या 443/2024 इन ओ0ए0 संख्या 1155/2024 Kaushalendra Kumar Versus Union of India & Ors. में पारित आदेश दिनांक 19.09.2024 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा आई0ए0 संख्या 443/2024 इन ओ0ए0 संख्या 1155/2024 Kaushalendra Kumar Versus Union of India & Ors. में पारित आदेश दिनांक 19.09.2024 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करे। उक्त आदेश के अनुपालन मे गठित संयुक्त समिति द्वारा हसनपुर लौधा, हापुड़ का निरीक्षण दिनांक 19.12.2024 को किया गया। संयुक्त समिति द्वारा अपनी आख्या मे निम्नवत संस्तुति की गयी है:–

1. The concerned authority, District Administration, GautamBudh Nagar may be directed to complete the measurement and demarcation of the Hasanpur Lake so that original record indicating the area of wetland and existing area to the extent to the encroachment could be ascertained.

---

4. Untreated domestic waste water coming from nearby villages should be diverted.

उल्लेखनीय है कि संयुक्त समिति द्वारा की गयी संस्तुति के अनुसार बिन्दु संख्या 01 व 04 के सम्बन्ध मे कार्यवाही जनपद गौतमबुद्धनगर एवं हापुड़ द्वारा किया जाना अपेक्षित है।

अतः आपसे अनुरोध है कि उपरोक्तानुसार कार्यवाही हेतु सम्बन्धित को निर्देशित करने का कष्ट करे एवं कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराने का कष्ट करें।

संलग्नकःउपरोक्तानुसार।

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

NOTARY Sandeep Sharma Reg. No. 1136/98 GOVT. OF INDIA

(इन्द्र बिक्रम सिंह)
जिलाधिकारी
गाजियबाद।

Letter_2023_24_Sunil_RO SIR

09 JAN 2025

ANNEXURE 3

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्रांक 2332 / एनजीटी / ओए–1155 / 2025 दिनांक 08/01/2025

क्षेत्रीय प्रबन्धक,
यू0पी0एस0आई0डी0ए0,
गाजियाबाद।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 1155/2024 (IA No 445/2024) Kaushalendra Kumar Versus Union of India & Ors. में पारित आदेश दिनांक 19.09.2024 मे निम्न आदेश पारित किये गये है:–

".....6. Having regard to the seriousness of the allegation, we also constitute a Joint Committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Regional Office, MoEF & CC, Lucknow, Member Secretary, Uttar Pradesh State Wetland Authority, Member Secretary, National Wetland Authority and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as a nodal agency in the joint committee.

7. Joint Committee will visit the site, and ascertain the truthfulness of the allegations, the sources of pollution in the wetland in question and the extent of industrial effluent flowing/discharged in the wetland. Joint Committee will get the water sample analysis of the wetland in question done, will obtain the original record indicating the area of the wetland reflected in the record and will also ascertain the existing area of the wetland to find out the extent of encroachment which has been done thereupon. The Joint Committee will complete this exercise within a period of two months and will submit the report immediately thereafter.

8. List on 10.01.2025....."

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 1155/2024 (IA No 445/2024) Kaushalendra Kumar Versus Union of India & Ors. में पारित आदेश दिनांक 19.09.2024 के अनुपालन मे गठित संयुक्त समिति द्वारा हसनपुर लौधा, हापुड़ का निरीक्षण दिनांक 19.12.2024 को किया गया। संयुक्त समिति द्वारा अपनी आख्या मे की निम्नवत संस्तुति की गयी है:–

2. UPSIDA may be directed to ensure the complete replacement of existing drains network with a new storm water drainage network show that no water logging takes place in the said area and drainage can flow normally.

अतः आपको निर्देशित किया जाता है कि समिति द्वारा की गयी संस्तुति के दृष्टिगत आवश्यक कार्यवाही करते हुए कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराना सुनिश्चित करे।

(इन्द्र विक्रम सिंह)
जिलाधिकारी
गाजियाबाद।

09 JAN 2025

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Letter_2023_24_Sunil_RO SIR

ANNEXURE 4

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्रांक 2333 /एनजीटी/ओए–1155/2025 दिनांक 08/01/2025

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
हापुड़।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 1155/2024 (IA No 445/2024) Kaushalendra Kumar Versus Union of India & Ors. में पारित आदेश दिनांक 19.09.2024 मे निम्न आदेश पारित किये गये है:–

".....6. Having regard to the seriousness of the allegation, we also constitute a Joint Committee comprising of the representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Regional Office, MoEF & CC, Lucknow, Member Secretary, Uttar Pradesh State Wetland Authority, Member Secretary, National Wetland Authority and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as a nodal agency in the joint committee.

7. Joint Committee will visit the site, and ascertain the truthfulness of the allegations, the sources of pollution in the wetland in question and the extent of industrial effluent flowing/discharged in the wetland. Joint Committee will get the water sample analysis of the wetland in question done, will obtain the original record indicating the area of the wetland reflected in the record and will also ascertain the existing area of the wetland to find out the extent of encroachment which has been done thereupon. The Joint Committee will complete this exercise within a period of two months and will submit the report immediately thereafter.

8. List on 10.01.2025....."

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 1155/2024 (IA No 445/2024) Kaushalendra Kumar Versus Union of India & Ors. में पारित आदेश दिनांक 19.09.2024 के अनुपालन मे गठित संयुक्त समिति द्वारा हसनपुर लौधा, हापुड़ का निरीक्षण दिनांक 19.12.2024 को किया गया। संयुक्त समिति द्वारा अपनी आख्या मे की निम्नवत संस्तुति की गयी है:–

3. Ministry of Environment, Forest and Climate Change (Wetland division), New Delhi has issued office memorandum dated 08.03.2022 for the protection of wetlands as per rule 4 of the wetlands (Conservation and Management) Rules, 2017. In view of above the said area of Hasanpur Lake should be notified so that the prohibited activities under rule 4(2) of wetland rules 2017 can regulated.

अतः आपको निर्देशित किया जाता है कि समिति द्वारा की गयी संस्तुति के दृष्टिगत आवश्यक कार्यवाही करते हुए कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराना सुनिश्चित करे।

NOTARY Sandeep Sharma Reg. No. 1136/98 GOVT. OF INDIA

09 JAN 2025

(इन्द्र विक्रम सिंह)
जिलाधिकारी
गाजियाबाद।

b/c

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Annexure - II

कार्यालय सीनियर जियोफिजिसिस्ट,
भूगर्भ जल विभाग, जियोफिजिकल सर्वे खण्ड,
बी-371 गंगानगर, मेरठ ।

पत्रांक-780 /भू०ज०वि० जि०स० ख० मेरठ / अधि019 हापुड/25 दिनांक: 10/11/2025.

विषय- मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०), नई दिल्ली में विचाराधीन ओ०ए० सख्या-1155/2024 (I.A.No.443/2024) Kaushlendra Kumar Vs Union of India & Ors, में पारित आदेश दिनांक-19.09.2024 के अनुपालन के सम्बन्ध में।

क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड, जनपद-गाजियाबाद।

मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०), नई दिल्ली में विचाराधीन ओ०ए० सख्या-1155/2024 (I.A.No.443/2024) Kaushlendra Kumar Vs Union of India & Ors, में पारित आदेश दिनांक-19.09.2024 के अनुपालन के सम्बन्ध में के सापेक्ष जनपद हापुड में कुल 21 इकाईयों पर मा० एन०जी०टी० में वाद लम्बित है, के सापेक्ष कुल 10 इकाईयों द्वारा जिला भूगर्भ जल प्रबन्धन परिषद हापुड द्वारा अनापत्ति प्रमाण-पत्र / पंजीकरण प्राप्त किया जा चुका है. 04 इकाईयों द्वारा बोरवेल के अनापत्ति प्रमाण पत्र हेतु वेब पोर्टल पर आवेदन किया गया है, 01 इकाई मौके पर बंद पाई गयी एवं इकाई के स्थान पे कोई अन्य इकाई संचालित पाई गयी है | शेष 05 इकाईयों को जिला भूगर्भ जल प्रबन्धन परिषद हापुड द्वारा बोरवेल को सील करने हेतु अंतिम नोटिस निर्गत किया गया है।

उक्त के कम में चाही गयी सूचना की तालिका संलग्न कर आपको प्रेषित है।

संलग्नक-उपरोक्तानुसार।

नोडल अधिकारी/हाइड्रोलाजिस्ट
जिला भूगर्भ जल प्रबन्धन परिषद्,
जनपद-हापुड़

पत्रांक- / भू० ज०वि० खं० मेरठ /अधि-2019/25/तदिनांक ।

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ प्रेषित |

1- निदेशक, भूगर्भ जल विभाग / सदस्य सचिव राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण भूजल भवन (रा०भू०स०प्र०के०) ग्राम हरिहरपुर, शहीदपथ, लखनऊ।

2-जिलाधिकारी/अध्यक्ष जिला भूगर्भ जल प्रबंधन परिषद्, जनपद- हापुड़ ।

3- मुख्य विकास अधिकारी/ सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद्, जनपद- हापुड़ ।

नोडल अधिकारी/हाइड्रोलाजिस्ट
जिला भूगर्भ जल प्रबन्धन परिषद्,
जनपद-हापुड़

S.NO	INDUSTRY NAME & ADDRESS	GW NOC	VALIDITY-TO	VALIDITY-FROM	GROUND WATER EXTRACTION KLD
1-	Al Naved Exports Private Limited C-5, UPSIDC Industrial Area, 1 Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	NOC036844 NOC033577	7/15/2022	7/14/2027	12 KLD 12 KL.D (24 KLD)
2-	Shri Rathi Steel Limited Plot No. E & C 133-152, Phase-III, 2 UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201 015	REG031849	23/12/2021	2/6/2025	360 KLD
3-	Krishna Organics D-6, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	202309000892	REGISTRATION		8.85 KLD
4-	MGL Pharma & Chemicals Pvt. Ltd. F-665-666, Phase I, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	NOC	NOC Fee Not Submitted		14 KLD
5-	Moon Beverages Private Limited. 5th Km milestone, Masuri G1.llaothi Road, Dasna, Tehsil Dhaulana, Hapur-201 015.	NOC024149 NOC044444 NOC042375 NOC035693	09-08-2021 19/03/2021 19/03/2021 19/03/2021	08-08-2026 18/03/2026 18/03/2026 18/03/2026	1500 KLD 240 KLD 240 KLD 2000 KLD (3900 KLD
6-	VDH Chemtech Private Limited H-127-144, Massorie-Gulawathi Road Industrial Area, Hapur, Uttar Pradesh-245 101.	REG044373	12/30/2022	9/11/2027	06 KLD
7-	Alien India Agro Food Plot No. A-37, Massorie-Gulawathi Road Industrial Area, Hapur, Uttar Pradesh-201 015	NOC011582	11/02/2025	10/02/2030	35 KLD
8-	Gemak Engineering Solutions Plot No. F. 521, Phase-II, UPSIDC Industrial Area, Massorie-Gulawathi	202412000917	REGISTRATION		4 KLD

	Road, Hapur, Centra Mack				
9-	MOD Crete Blox AAC Khasra No. 48-49, MG Road Industrial Area, Village Dehra, Tehsil Dhaulana, NTPC Road, Hapur, Uttar Pradesh- 245 301	**NOC023193**	16/09/2022	**15/09/2027**	95 KLD
10-	SpaceChem B-51-53, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	NO	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा बोरवेल सील करने हेतु नोटिस निर्गत किया गया।		
11-	Centra Mack B-22/5, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	NO	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा बोरवेल सील करने हेतु नोटिस निर्गत किया गया।		
12-	S.N. Chemicals E-29-30, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-2010 15	NO	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा बोरवेल सील करने हेतु नोटिस निर्गत किया गया।		
13-	Weedicide India E-9, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	Applied	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु नोटिस निर्गत किया गया।		
14-	RRK Polymers Private Limited Khasra No. 328,329, 330, Upper Ganga Canal Rd, Ravali, Uttar Pradesh-2010 15	Applied	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु नोटिस निर्गत किया गया।		
15-	Sukh Steel Private Limited Plot No. D.N. 50 to 90, Phase III, 14 UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	NO	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा बोरवेल सील करने हेतु नोटिस निर्गत किया गया।		
16-	KJS Concrete Pvt. Ltd. 1-1, Phase III, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh-201015	Applied	उक्त इकाई द्वारा बोरवेल के अनापत्ति प्रमाण पत्र हेतु वेब पोर्टल पर आवेदन किया गया है।		

17-	Ashtrech Industries Pvt. Ltd. Khasra No. 233, Village Lakhan, NH-24, Near Jindal Nagar, Hapur 245 101, Uttar Pradesh.	Applied	उक्त इकाई द्वारा बोरवेल के अनापत्ति प्रमाण पत्र हेतु वेब पोर्टल पर आवेदन किया गया है।	
18-	Hello Aeromatics Private Limited Khasra no. 19, Gulawati Road, Masuri, Hapur-201015, Uttar Pradesh.	NO	जिला भूगर्भ जल प्रबन्धन परिषद हापुड़ द्वारा बोरवेल सील करने हेतु नोटिस निर्गत किया गया।	
19-	Golden Feeds Industries F-278-279, Massorie-Gulawathi Road Industrial Area, Hapur	Reg. No. 202509000545	REGISTRATION	3 KLD
20-	Vision Resins and Resol Pvt. Ltd. F-273-274, UPSIDC Industrial Area, Massorie-Gulawathi Road, Hapur, Uttar Pradesh- 245 101.	NO	स्थलीय निरिक्षण करने पर मौके पर उक्त दिए गए पते पर यह इकाई बंद पाई गयी है।	
21-	Shri Krishna Chemicals F-451-452, Massorie-Gulawathi Road Industrial Area, Hapur, Uttar Pradesh-245 101	NO	स्थलीय निरिक्षण करने पर मौके पर उक्त दिए गए पते पर इस इकाई के स्थान पे कोई अन्य इकाई संचालित पाई गयी है।	

हाइड्रोलाजिस्ट/नोडल अधिकारी,
जिला भूगर्भ जल प्रबन्धन परिषद्,
जनपद-हापुड़

Annexoure-III

चलन स्थाई सी-52

प्रतिलिपि प्रति-चार ④ पृष्ठ

न्यायालय परगनाधिकारी गाजियाबाद

न्यायालय उप जिलाधिकारी / सहायक कलेक्ट्रर (प्रथम श्रेणी) गाजियाबाद

वाद संख्या T2015112800110722 अन्तर्गत धारा 143 उ0प्र0ज0वि0अ0

ग्राम- दीनानाथपुर पुठी परगना- तहसील व जिला गाजियाबाद

श्रीमति उषा अरोड़ा बनाम उत्तर प्रदेश सरकार

निर्णय दिनांक 10.2.2016

प्रस्तुत वाद की कार्यवाही श्रीमति उषा अरोड़ा पत्नी श्री सतीशचन्द अरोड़ा निवासी के0 एच0-208 कविनगर गाजियाबाद तहसील व जिला गाजियाबाद द्वारा प्रस्तुत प्रार्थना पत्र दिनाँक 22-09-2015 जो उत्तर प्रदेश जमीदारी विनाश और भूमि व्यवस्था अधिनियम की धारा 143 के अन्तर्गत प्रस्तुत किया गया है। प्रार्थना पत्र के माध्यम से अनुरोध किया है कि वादी द्वारा स्थित ग्राम दीनानाथपुर पुठी परगना डासना तहसील व जिला गाजियाबाद की खतौनी वर्ष 1421 ता 1426 फसली के खाता संख्या 00049 खसरा नम्बर 293 मि. रकबा 0.443 हैक्टेयर के मालिक काबिज संक्रमणीय भूमिधर के रूप मे वादी का नाम दर्ज है। उपरोक्त खसरा नम्बर से सम्बन्धित खतौनी वर्ष 1421 ता 1426 फसली की प्रति दाखिल की गयी है । वर्णित खसरा नम्बर की भूमि को अकृषिक घोषित किये जाने का अनुरोध किया गया है।

वादी का प्रार्थना पत्र जॉच हेतु तहसीलदार गाजियाबाद को भेजा गया, के परिपेरक्ष्य में जॉच क्षेत्रीय नायब तहसीलदार द्वारा की गयी। नायब तहसीलदार द्वारा करके तहसीलदार गाजियाबाद के समक्ष प्रस्तुत की गयी, आख्या को तहसीलदार द्वारा अपनी संस्तुति आख्या सहित उ0प्र0ज0वि0 एवं भू0व्य0 अधि0 की धारा 143 के साथ पठित नियम 135 मे विहित प्रारूप दिनांकित 28-11-2015 सहित प्रेषित की गयी है तथा जिसमे उद्धरित किया है। कि खतौनी वर्ष 1421 ता 1426 फसली के खाता संख्या 00049 के खसरा नम्बर 293 मि. रकबा 0.443 हैक्टेयर के मालिक काबिज संक्रमणीय भूमिधर वादी है। वर्णित भूमि में मौके पर कोई कृषि कार्य नहीं हो रहा है । नायब तहसीलदार गाजियाबाद द्वारा प्रस्तुत को तहसीलदार गाजियाबाद के समक्ष प्रस्तुत किया जिसको तहसीलदार गाजियाबाद द्वारा अपनी संस्तुति आख्या दिनाँक 28-11-2015 मे वर्णित भूमि को अकृषिक घोषित किये जाने की संस्तुति सहित प्रेषित की गयी है, के आधार पर वाद योजित किया गया।

वाद विधिवत् दर्ज रजिस्टर किया गया तथा वादी को साक्ष्य एवं सुनवाई का पूर्ण अवसर प्रदान किया गया ।

विद्वान नामिका वकील राजस्व द्वारा अपने तर्को मे कहा गया कि वाद की कार्यवाही चलन सार ना होने के कारण वाद की कार्यवाही को समाप्त किये जाने पर बल दिया गया ।

वादी अधिवक्ता द्वारा कथन किया गया कि वाद में वर्णित भूमि में राजस्व का हित नाम मात्र को है। चूँकि यदि उक्त भूमि कृषि कार्य में होने के कारण राजस्व प्राप्ति होगी, उससे कही अधिक उक्त भूमि अकृषिक होने के बाद वहाँ के सर्किल रेट में बढोतरी होने के कारण आने वाले समय में बैनामा आदि होने के कारण स्टाम्प के रूप में राजस्व की प्राप्ति होगी। उक्त भूमि अकृषिक प्रयोग में आ रही है। तहसीलदार गाजियाबाद ने भी उक्त भूमि को अकृषिक घोषित किये जाने की आख्या प्रेषित की है। वादी के विद्वान अधिवक्ता द्वारा यह भी तर्क प्रस्तुत किया कि मौके पर किसी प्रकार का कृषि कार्य मत्स्य पालन , कुटकुट पालन आदि कार्य नही हो रहा है। यह भी तर्क दिया गया कि जमीदारी विनॉश अधिनियम की धारा 143 उ0प्र0ज0वि0अधिनियम के अनुसार कार्यवाही उपजिलाधिकारी द्वारा भूमिधर के प्रार्थना पत्र अथवा स्वयं की जा सकती है, उत्तर प्रदेश नगर निगम एवं विकास नियोजन 1973 तथा उत्तर प्रदेश इण्डस्ट्रीयल डवलपमेंट एक्ट 1976 में ऐसा कोई प्राविधान नही किया गया है कि इन दोनो नियमो के अन्तर्गत अधिसूचना जारी

होने व उसके उपरांत उत्तर प्रदेष जमीदारी विनॉश अधिनियम के अन्तर्गत कार्यवाही बाधित हो जायेगी। तर्को के अन्त में वर्णित भूमि को गैर कृषिक भूमि प्रख्यापित किये जाने पर बल दिया गया। । अपने तर्को के समर्थन में विद्वान अधिवक्ता द्वारा 2009 आर.डी 16 पेज 106 हिन्दी निगरानी संख्या 81 वर्ष 2005-06 श्रीमति उषा गर्ग बनाम उत्तर प्रदेश सरकार आदेश दिनांक 30-01-2008 व 2009 आर.डी 108 पेज 709 इलाहाबाद , सिद्धेश्वरी प्रमोटर्स एण्ड बिल्डर्स प्रा0लि0 बना उत्तर प्रदेश सरकार रिट संख्या 11141 आदेश दिनांक 07-11-2009 2005 आर.डी 98 पेज 707 इलाहाबाद , मैरिनो एक्सपोर्ट प्रा0लि0 बनाम उत्तर प्रदेश सरकार रिट संख्या 32391 एवं 32389 आदेश दिनांक 31-03-2005 दाखिल की गयी है।

वादी के सुबद् अधिवक्ता द्वारा विद्ता पूर्ण प्रस्तुत तर्को एवं नामिका वकील राजस्व द्वारा प्रस्तुत तर्को का अनुश्रवरण करने तथा पत्रावली का अध्ययन एवं परिशीलन करने के उपरान्त न्यायालय के संज्ञान मे यह तथ्य आया है कि संदर्भित भूमि में किसी प्रकार का कुटकुट पालन , मत्स्य पालन, बागवानी, कृषि, पशु पालन , नही हो रहा है। उक्त भूमि को यदि गैर कृषिक भूमि प्रख्यापित किया जाता है, तो उस भूमि में राजस्व का हित निहित नाम मात्र का है, चूँकि कृषि कार्य में होने के कारण जो राजस्व की प्राप्ति होगी उससे अधिक उक्त भूमि अकृशिक होने के बाद वहा के सर्किल रेट में बढोत्तरी होने के कारण आने वाले समय में बैनामो आदि के स्टाम्प के रूप में राजस्व की प्राप्ति होगी। इस कारण उक्त भूमि को गैर कृषिक भूमि प्रख्यापित किये जाने से भू-राजस्व की क्षति नही है और भू-राजस्व की क्षति है तो नाम मात्र की है। आर0डी0(एच0) श्री आर0के0 षर्मा सदस्य राजस्व परिषद द्वारा निगरानी संख्या 146 (जेड) वर्ष 1997-1998 03 नवम्बर 2000 विस्प्रिंग मिडोज सर्वोदय रियलटंस प्रा0लि0 बनाम स्टेट आफ उ0प्र0 में उल्लेख किया गया है कि धारा 142 अधिनियम के अन्तर्गत भूमिधर अपनी भूमि को किसी प्रयोजन में ला सकता है। प्रार्थना पत्र एवं आख्या में उक्त भूमि में कोई कृशि कार्य नही हो रहा है, तथा उक्त भूमि को गैर कृशिक भूमि प्रख्यापित किये जाने में राजस्व की भी क्षति नही है और क्षति भी है तो नाम मात्र की है। यदि भूमि अकृशिक प्रख्यापित की जाती है तो उससे वहाँ का सर्किल भी बदल जायेगा, तथा भविश्य में क्रय विक्रय होने पर तथा आने वाले समय में स्टाप्त बढोत्तरी होगी। मा0 राजस्व परिषद उत्तर प्रदेश इलाहाबाद द्वारा भी जारी परिषदादेश संख्या 2184/ 5-48ए/2003 दिनांक 28-01-2004 द्वारा आदेश दिये गये है कि प्रदेश में बढते हुए शहरीकरण एवं आबादी के दबाव के कारण काफी बडी मात्रा में कृषि भूमि का प्रयोग आबादी का प्रयोग पूर्णतया अथवा ऑशिक रूप से किया जा रहा है। कृषि भूमि का प्रयोग आबादी के रूप में शहरो एवं कस्बो की सीमा से लगे क्षेत्रो में तेजी से बढ रहा है। परन्तु राजस्व अभिलेखो में उनकी प्रविष्टियॉ अध्यावधिक न किये जाने से स्टाम्प के रूप में राजस्व का अपवंचन हो रहा है। पक्षकार प्रायः भूखण्ड टुकडे होने जाने के कारण लेखपत्रो का निबन्धन नही कराते है और यदि कराते है तो आवासीय / व्यवसायिक/ आद्योगिक दरो पर स्टाम्प शुल्क ना देकर कृशि भूमि की दरो पर स्टाम्प शुल्क अदा कर रहे है और अन्तरिक क्षेत्रफल कृषि भूमि होने की पुष्टि में राजस्व अभिलेखो की प्रविष्टियॉ प्रस्तुत करते है। परगना के सहायक कलेक्टर द्वारा ऐसी संक्रमणीय भूमिधरी वाली भूमि को कृषि से इतर कार्य के प्रयोग में लाई जा रही है तो किसी भी प्रार्थना पत्र अथवा स्वयं प्रेरणा से आधीनस्थ राजस्व अधिकारियों की आख्या प्राप्त कर नियमावली के नियम 137 के अन्तर्गत सुसंगत आदेश पारित कर उसकी एक प्रति सम्बन्धित तहसील के उपनिबन्धक को निबन्धन हेतु भेजेगा। उक्त धारा के अन्तर्गत अर्जन की प्रक्रिया को कही भी बाधित नही किया गया है। जैसा कि माननीय उच्च न्यायालय इलाहाबाद 2005(98) आर0डी0 707 मैरिनो एक्सपोर्ट प्रा0लि0 एण्ड अर्दश बनाम अपर आयुक्त मेरठ मंडल मेरठ एवं अन्य में मा. उच्च न्यायालय द्वारा पारित निर्णय दिनांक 31-03-2005 के पैरा-8 में स्पष्ट इंगित किया गया है कि नियम 135 की रिर्पोट के आधार

(3)

पर उत्तर प्रदेश जमीदारी विनॉश अधिनियम की धारा 143 के अन्तर्गत घोशणा की जाय। नियम 135 की रिर्पोट के आधार पर उत्तर प्रदेश जमीदारी विनॉश अधिनियम की धारा 143 के अन्तर्गत घोषणा हेतु अन्य किसी जॉच की आवश्यकता नही है। उक्त के सम्बन्ध में राजस्व अनुभाग -1 के पत्र संख्या 1192/एक-1-2012-24(2) / 2012 लखनऊ दिनांक 24-12-2012 के द्वारा कहा गया है कि वर्तमान में उत्तर प्रदेश जमीदारी विनॉश और भूमि व्यवस्था अधिनियम 1950 की धारा 143 के आधीन प्रख्यापन को कतिपय मामलों में त्रुटिपूर्ण तरीके से भू-उपयोग परिवर्तन की अनुमति के रूप में व्याख्यापित किया जा रहा है, और ऐसी भ्रान्ति उत्पन्न की जा रही है कि संक्रमणीय भूमिधर वाले भूमिधर की कृषि भूमि के ओद्योगिक, शैक्षणिक , आवासीय अथवा अन्य प्रयोजनों हेतु उपयोग के लिए इस धारा के अन्तर्गत भू-उपयोग परिवर्तन की अनुमति आवश्यक है। इस भ्रान्ति के कारण प्रदेश के विकास में बाधा उत्पन्न हो रही है। एतदद्वारा यह स्पष्ट किया जाता है कि धारा 143 उत्तर प्रदेश जमीदारी विनॉश और भूमि व्यवस्था अधिनियम 1950 का प्राविधान वास्तविक रूप से भूमि के कृषि से भिन्न प्रयोजनो हेतु प्रयुक्त होने के पश्चात किये जाने वाले प्रख्यापन से सम्बन्धित है और इस प्रकार यह ऐसे कृषि से भिन्न प्रयोजन हेतु भूमि उपयोग परिवर्तन की पूर्व अनुमति से सम्बन्धित नही है। शासनादेश संख्या 478/एक-14-2012 दिनांक 16 मई 2012 के प्रस्तर -1(5) में धारा 143 के प्रकरण अधिकतम एक माह की अवधि में निस्तारित किये जाने के स्पष्ट दिशा निर्देश दिये गये है। तहसीलदार गाजियाबाद द्वारा अपनी आख्या में वाद में वर्णित भूमि को अकृषिक भूमि प्रख्यापित किये जाने की आख्या प्रेषित की है, जिसे अकृषिक घोषित किये जाने में कोई आपत्ति नही है और राजस्व की भी कोई क्षति नही है यदि है भी तो वह नाम मात्र की है। उक्त भूमि अकृषिक प्रयोग में है। उक्त भूमि पर कुटकुट पालन, मत्स्य पालन कृषि, बागवानी नही हो रही है।

उक्त तथ्य के दृष्टिगत न्यायालय का अभिमत है कि संदर्भित भूमि को इस प्रतिबन्ध के साथ कि विकास प्राधिकरण अथवा स्थानीय निकाय के विकास निर्माण व भू-उपयोग परिवर्तन तथा भू-अर्जन अधिनियम 1894 (अधिनियम संख्या 1 सन् 1984) की धारा 4 की उपधारा (1) संबन्धी प्राविधान पूर्व की भॉति यथावत लागू रहेगे । यदि प्रश्नगत भूमि के मध्य धारा 132 मे वर्णित अथवा अन्य सार्वजनिक भूमि स्थित है या अनुसूचित जाति/जन जाति के व्यक्ति की भूमि को बिना अनुमित क्रय /विक्रय करने की नियत से धारा 143 उ0प्र0अ0वि0अ0 का प्रख्यापन कराया जा रहा है, तो उस पर इस आदेश का कोई प्रभाव नही पड़ेगा। शासनादेशो के अनुपालन एवं स्टाम्प के अपवंचन से राजस्व की क्षति को रोकने के लिए उ0प्र0ज0वि0 एवं भू0व्य0अधि0 की धारा 143 के अन्तर्गत प्रख्यापन किया जाना अभीष्ट एवं न्यायोचित है।

आदेश दिनांक 10-2-2016

अतः ग्राम दीनानाथपुर पुठी परगना डासना की खतौनी वर्ष 1421 ता 1426 फसली के खाता संख्या 00049 के खसरा नम्बर 293 मि. रकबा 0.443 हैक्टेयर लगानी फर्दफाटनुसार रूपया जिसकी धारा 143 उ0प्र0ज0वि0 (1-क) उप धारा (1) के अन्तर्गत प्रभारी कलेक्टर विहित रीति में घोषणा के प्रयोजन के लिए सीमांकन मौके पर कब्जेनुसार को तहसीलदार गाजियाबाद की आख्या शासनादेशो के क्रम मे स्टाम्प अपवंचना रोकने के उददेश्य से इस प्रतिबन्ध के साथ कि विकास प्राधिकरण अथवा स्थानीय निकाय के विकास एवं निर्माण व भू-उपयोग परिवर्तन तथा भूमि अर्जन अधिनियम 1894 (अधिनियम संख्या 1 सन 1984) की धारा 4 की उपधारा (1) संबन्धी प्राविधान पूर्व की भॉति यथावत लागू रहेगे अकृषिक घोषित किया जाता है। यदि प्रश्नगत भूमि के मध्य धारा 132 में वर्णित अथवा अन्य सार्वजनिक भूमि स्थित है, या अनुसूचित जाति/जन जाति के व्यक्ति की भूमि को बिना अनुमित क्रय /विक्रय करने की नियत से धारा

143 उ0प्र0अ0वि0अ0 का प्रख्यापन कराया जा रहा है, तो उस पर इस आदेश का कोई प्रभाव नही पडेगा। उपरोक्त भूमि गाजियाबाद विकास प्राधिकरण की महायोजना 2021 से आच्छादित है तथा इस भूमि पर कोई भी निर्माण /विकास कार्य प्राधिकरण की महायोजना के संगत नियम /विनिमय/ प्राविधान के अनुसार तथा महायोजना में निर्दिष्ट भू-उपयोग के अनुसार किया जा सकता है। प्राधिकरण की महायोजना में निर्दिष्ट भू- उपयोग के विरूद्ध किया गया कोई भी निर्माण विधि विरूद्ध है जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार प्राधिकरण को प्राप्त है। गाजियाबाद विकास प्राधिकरण की पूर्वानुमति के बिना अथवा प्राधिकरण से मानचित्र स्वीकृत कराये बिना निर्दिष्ट भू-उपयोग के अनुसार किया गया निर्माण /विकास कार्य भी अनुमन्य नही है। यह स्पष्ट किया जाता है कि उ0प्र0 जमीदारी विनाश और भूमि व्यवस्था अधिनियम 1950 की धारा 143 की व्यवस्था के अन्तर्गत मात्र से भू-उपयोग परिवर्तित नही हो जाता है। यदि किसी स्तर पर धारा 143 के अन्तर्गत प्रख्यापन को भू-उपयोग परिवर्तित के रूप में स्वीकार किया जाता है, तो यह विधि विरूद्ध होगा। उपरोक्त टिप्पणी को धारा 143 के प्रख्यापन सम्बन्धी आदेश के ऑपरेटिव पार्ट में भी अंकित किया जाय। आदेश की प्रतिलिपि तहसीलदार गाजियाबाद को अभिलेखो मे अंकित किये जाने हेतु भेजी जावे एवं इस आदेश की एक प्रमाणित प्रति उप निबन्धक गाजियाबाद को उ0प्र0ज0वि0 एवं भू0व्य0अधि0 की धारा 143 सपठित नियम 137 मे अपेक्षा के अनुरूप इण्डियन रजिस्ट्रेशन एक्ट 1908 के तहत निबंधन हेतु इस आशय से भेजी जाय कि अपना अनुलेख लिपिबद्ध करने के बाद कि यथावत निबन्धित (दैनिक रजिस्टर मे) कर दिया गया है, अपने हस्ताक्षर सहित इस न्यायालय को लौटा दे। इस न्यायालय की पत्रावली आवश्यक कार्यवाही के उपरान्त अभिलेखागार में संचित हो।

दिनाकः- 10-02-2016

10/02/16

(शैलेन्द्र कुमार सिंह)
उपजिलाधिकारी
सहायक कलेक्टर (प्रथम श्रेणी)
गाजियाबाद।

आज यह आदेश मेरे द्वारा खुले न्यायालय मे हस्ताक्षरित एवं दिनांकित कर न्यायालय की मुद्रा सहित उदघोषित किया गया।

दिनांकः- 10-02-2016

10/02/16

उपजिलाधिकारी
सहायक कलेक्टर (प्रथम श्रेणी)
गाजियाबाद।

1. आवेदन की तारीख 15-2-2016
2. कार्यालय को वापसी का दिनांक 15-2-2016
3. सकल देय की तिथि 15-2-2016
4. मूल्य की गणना 04/14-ब

READ
A.D.O./S.D.M.

CANCELLED

उपजिलाधिकारी धौलाना

न्यायालय
वाद संख्या–टी20161173061054
मनीष कुमार गुप्ता
ग्राम–रावली, परगना–डासना, तहसील धौलाना जिला हापुड।

धारा–80उ0प्र0राजस्व संहिता–2006
बनाम
उ0प्र0सरकार

–::निर्णय::– दिनांक 4.6.2016

प्रस्तुत वाद में वादी मनीष कुमार गुप्ता पुत्र महेन्द्र निवासी–ए–60 आदित्य मैगा सिटी वैभव खण्ड इन्दिरापुरम, गाजियाबाद द्वारा धारा 80 उ0प्र0राजस्व संहिता–2006 के अन्तर्गत प्रार्थना पत्र दिनांक 12.08.2015 इस आधार पर प्रस्तुत किया है कि वादी के ग्राम रावली स्थित खतौनी खाता संख्या–15 खसरा संख्या–329/0.9880है0 मालगुजारी रू0–26.60सालाना में 1/2भाग रकबा–0.4940है0 भूमि पर संक्रमणीय भूमिधर मालिक काबिज है। भूमि पर काफी समय से कृषि कार्य नही हो रहा है तथा अकृषिक कार्य में ही उपयोग हो रही है। प्रार्थना–पत्र में उक्त भूमि को माल अभिलेखों में अकृषिक भूमि दर्ज किये जाने की याचना की गई है। याची की ओर से अभिलेखीय साक्ष्य में ग्राम रावली की वर्ष–1421–1426 की उद्धरण खतौनी, नजरी नक्सा व स्थल के फोटोग्राफ भी प्रस्तुत किये गये हैं।

उक्त के सम्बन्ध में तहसीलदार धौलाना से जॉच आख्या प्राप्त की गयी, जो पत्रावली पर उपलब्ध है। तहसीलदार धौलाना द्वारा दिनांक 22.02.2016 को उ0प्र0राजस्व संहिता–2006 की धारा 80 व नियम 85 के अन्तर्गत आर0सी0प्रपत्र–25 पर आख्या गय नजरी नक्शा सहित प्रस्तुत की गयी है जिसमें उल्लिखित किया गया है कि ग्राम रावली, परगना डासना, तहसील धौलाना, जिला हापुड स्थित भूमि खाता संख्या–15 खसरा संख्या–329/0.9880है0 मालगुजारी रू0–26.60पैसे के 1/2भाग अर्थात रकबा–0.494है0 पर वादी का नाम संक्रमणीय भूमिधर के रूप में अंकित है। तहसीलदार धौलाना की आख्या के अनुसार आवेदक का रकबा उक्त खसरा नम्बरान में पश्चिम दिशा में स्थित है। भूमि पर एक फैक्ट्री तथा शेष भूमि पर आबादी बनी है। मौके पर इस भूमि में कृषि अथवा कृषि सम्बन्धी कोई कार्य नही हो रहा है और न ही मत्स्य पालन, बागवानी एवं कुक्कुट पालन किया जा रहा है। भूमि गैर कृषिक प्रयोजन में आ रही है। उ0प्र0राजस्व संहिता–2006 की धारा 80 के नियम 85(2) के अनुसार कलेक्टर द्वारा निर्धारित सर्किल रेट के अनुसार आगणित रकम का एक मुश्त रू0 34,580.00(रू0 चौतीस हजार पांच सौ अस्सी मात्र), लेखा शीर्षक–0029 के अन्तर्गत जमा करा लिये गये हैं। तहसील आख्या में उक्त भूमि को धारा 80उ0प्र0राजस्व संहिता–2006 के अन्तर्गत अकृषि भूमि घोषित किये जाने हेतु आख्या संस्तुति सहित प्रेषित की गयी है। वाद दर्ज कर नामिका वकील धौलाना तथा उत्तर नोएडा विकास प्राधिकरण को भी नोटिस जारी किया गया। कोई आपत्ति प्रस्तुत हुई।

तहसीलदार धौलाना की आख्या दिनांक 22.04.2016 का सम्यक रूपेण परिशीलन किया। तहसीलदार धौलाना द्वारा स्थलीय निरीक्षण के पश्चात उक्त उक्त भूमि को अकृषिक घोषित करने की संस्तुति की गयी है। ऐसी स्थिति में उक्त भूमि को गैर कृषि प्रयोजन में लाये जाने के कारण शासकीय कार्यहित में कृषि प्रयोजनार्थ भूमि घोषित किया जाना विधि सम्मत एवं औचित्यपूर्ण प्रतीत होता है।

–::आदेश::–

अतः ग्राम रावली, परगना डासना, तहसील धौलाना, जिला हापुड स्थित खाता संख्या–15 खसरा संख्या–329/0.9880है0 मालगुजारी रू0–26.60पैसे के 1/2भाग अर्थात रकबा–0.494है0 मालगुजारी रू0–13.30पैसे को उ0प्र0राजस्व संहिता–2006की धारा–80 के अन्तर्गत अकृषिक घोषित किया जाता है। राजस्व अभिलेखों में दुरूस्ती हेतु तहसीलदार धौलाना एवं उपनिबन्धक धौलाना को परवाना अमलदरामद जारी। वादी प्रश्नगत भूमि पर अग्रिम कोई भी निर्माण कार्य विकास प्राधिकरण/सक्षम प्राधिकारी की पूर्व अनुमति से ही करेंगे। पत्रावली वाद आवश्यक कार्यवाही दाखिल दफ्तर हो।

दिनांक 4.6.2016

(कन्हैया सिंह)
उपजिलाधिकारी
धौलाना

12-50
13-8-2018

Hindi

← Back

उद्धरण खतौनी (अप्रमाणित प्रति)

15/November/2025 02:06:27 PM

जनपद : हापुड़

तहसील : धौलाना

ग्राम : देहरा

ग्राम कोड : 119806

फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)

खाता संख्या : 00069

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरों केअधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण			खात
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-	(3) न्यायालय का नाम /	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(ह ग

भूलेख - खतौनी
राजस्व परिषद, उत्तर प्रदेश

		जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	आदेश संख्या / आदेश का दिनांक / जोत का आधार				
48	1) अब्दुल कलाम / शौएब / खजूरी तह0मवाना मेरठ 2) मतलूब खां / हाजी मशरुफ अली / मसूरी तह0गा0बाद 3) हाजी कुंवर अय्यूब			1414फ.से	48 (11980600480000012)	0.2150	

/ हाजी
मशरुफ
अली /
मसूरी
तह0गा0बाद

4) मै0
एसटेक
बिल्ड प्रा0
इन्डिया / . /
.

5) प्रा0लि0
रजि0
आफिस डी
49 / . / .

6)
मानसरोवर
पार्क
शाहदरा / .
/ .

7) दिल्ली
32 द्वारा
डायरेक्टर /
. / .

8) सन्दीप
कुमार
जिन्दल /
एन0 के0
जिन्दल /
50संचार
बिहार
सी-58/4सै0
62नोएड़ा

कुल गाटे : एक | **कुल क्षेत्रफल :** शून्य दशमलव दो एक पांच शून्य (हेक्टेयर) | **कुल भू-राजस्व :** सात दशमलव पांच शून्य रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/ पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

1) 1422-फ.शाखा प्र.सिडिकेट बैक शाखा मसूरी के बन्धकपत्र दि. 28-11-2014 को खाता न0 159 के ख0न0 381म व खाता न0 53 के ख0न0 388 व खाता न0 292 के ख0न0 389 व खाता न0 145 के ख0न0 385 को बन्धक रखकर मौ0 आबिद पुत्र न्याज अहमद नि. ग्राम ने अकन अकन (**डिजिटल हस्ताक्षर :** DS Sub Divisional Magistrate Office Dhaulana (Hapur)(1) (REVENUE INSPECTOR) / 18-02-2022)

पूर्व आदेशों का विवरण :

1) 1421 फ- न्यायालय उपजिलाधिकारी धौलाना (हापुड) वाद सं. 07/2013 धारा 143 जैड. ए. एसटैक बिल्ड प्रा. इण्डिया प्रा.लि. बनाम सरकार ग्राम देहरा परगना डासना तहसील धौलाना पत्र सं. 194 /अहलमद माल -परवाना दिनांक 17.12.13 जनपद हापुड

2) परवाना अमलदरामद उपरोक्त वाद मे इस न्यायालय द्वारा दिनांक 16.11.13 आदेश पारित किया गया है कि स्थित ग्राम देहरा परगना डासना तहसील धौलाना जिला हापुड मे खाता सं. 115 की खसरा सं. 23 रकबा 0.278 है. पूर्ण खसरा सं.

3) 30 क. रकबा 0.683 है. व खाता सं. 372 के खसरा सं. 47/0.052, 46 ख/0.017 है. कुल रकबा 0.069 है. व खाता सं. 871 के खसरा सं. 45/0.169 है. , 37/0.379 है. कुल रकबा 0.543 है. व खाता सं. 869 के खसरा सं. 43/0.133 है. व खाता सं. 520 के खसरा सं.

4) 44/0.215 है. व खाता सं. 870 के खसरा सं. 32/0.126 है. व खाता सं. 52 के खसरा सं. 48/0.1075 है. कुल किता 10 कुल रकबा 2.1551 है. मालगुजारी 106.50रू. की ज. वि.अधि. की धारा 143 के अन्तर्गत अकृषिक भूमि घोषित किया जाता है

5) एवं मालगुजारी से मुक्त किया जाता है दिनांक 16.12.13। एस.डी. 16.12.13 (कन्हई सिंह) उपजिलाधिकारी धौलाना ।12.1.14 ।

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त आँकडे मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC/Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

न्यायालय असिस्टेंट कलेक्टर/परगना अधिकारी, हापुड जनपद गाजियाबाद

वाद सं० 4/90-91 अ०द्वा० 143 यू०पी०जेड०ए०एण्ड एल०आर०एक्ट

मुद्रा सेरामिक्स प्रा०लि० बनाम गाँव सभा

ग्राम लाक्स प० डासना त० हापुड

घोषणा पत्र इस 136/137 यू०पी०जेड०ए०एण्ड एल०आर०एक्ट

1- अन्तर्गत धारा	:	143 यू०पी०जेड०ए०एण्ड एल०आर०एक्ट
2- खसरा नम्बर व रकबा	:	खाता नं०142 खसरा नं० 233 मि० रकबा 5-12-2
3- लगानी	:	रु०69-80 पैसे
4- ग्राम व परगना व तहसील	:	ग्राम लाक्स परगना डासना तहसील हापुड ।
5- नाम व पता भूमिधर जिसके हक में घोषणा पत्र जारी किया गया	:	मुद्रा सेरामिक्स प्रा० लि० डायरेक्टर सुशील कुमार पुत्र देवीशरण मित्तल नि० गाजियाबाद ।

उपरोक्त घोषणा-पत्र इस न्यायालय के आदेश दिनांक के आदेशानुसार तैयार होकर तीन प्रतिलिपि में जारी किया गया। इसकी एक प्रतिलिपि कार्यालय सब रजिस्ट्रार, हापुड को वास्ते रजिस्ट्रेशन निःशुल्क भेजी जावे, जो रजिस्ट्रेशन उपरान्त इस न्यायालय को लौटा दें एवं एक प्रतिलिपि वादी को दी जावे ।

7/5/91

(आनन्द कुमार सिंह)
असिस्टेंट कलेक्टर/परगना अधिकारी,
हापुड।

दिनांक: मई 7, 1991

उपरोक्त घोषणा-पत्र आज मेरे हस्ताक्षर व न्यायालय की मुद्रा सहित जारी किया गया ।

7/5/91

(आनन्द कुमार सिंह)
असिस्टेंट कलेक्टर/परगना अधिकारी,
हापुड ।

दिनांक: मई 7, 1991

वाद संख्या 3323 12 वाद संख्या ...

न्यायालय परगनाधिकारी हापुड़ वाद संख्या 6 - धारा 143 A.A...

ग्राम लाखन परगना - डासना तहसील हापुड़ -

जिला गाजियाबाद, नाम फरियादी मै. हीरामणि स्टील्स

बनाम सरकार व अन्य ... 7/10/-93

11/2/93

नकल परवाना- अमल दरामद दिनांक 1-2-93

न्यायालय एस0डी0ओ0/असि0 कलेक्टर प्रथम श्रेणी, हापुड़ (गा0बाद)

वाद संख्या 6 अन्तर्गत धारा 143 जे0प0एण्ड0एल0आर0एक्ट

मैसर्स हीरामणि स्टील्स, प्रा0लि0

बनाम

सरकार

भूमि ग्राम लाखन परगना डासना तहसील हापुड़।

तहसीलदार,
हापुड़।

उपरोक्त वाद में इस न्यायालय के आदेश दिनांक 7-1-93 के आदेशानुसार यह आदेश पारित किया गया है कि ग्राम लाखन परगना डासना तहसील हापुड़ जिला गाजियाबाद के गाटा सं0 233रकबा 1-3-8 लगानी रु0 14-50पैसे जो मैसर्स हीरामणि स्टील्स प्रा0लि0 जी-72 विनास मार्ग लक्ष्मी नगर नई दिल्ली द्वारा डायरेक्टर विनोद कुमार अग्रवाल पुत्र श्री हीरालाल नि0 12ए शान लोक हापुड़, के नाम सं0भू0नि0 दर्ज है, को जे0प0एण्ड एल0आर0एक्ट की धारा 143 के अन्तर्गत अधिक लेक धारित किया जाता है। " इस आदेश का अमल दरामद कागजात माल में होना है। अतः आप इस आदेश का अमल दरामद कागजात माल में कराकर परवाना इस न्यायालय को 15 दिन के अन्दर वापिस करें।

परगनाधिकारी,
हापुड़।

नकल कर्ता

तुलना कर्ता

स्टाम्प रूपये 13/12/2...

पक्षकार को देने की दिनांक 9-3-2007

वापसी की तिथि 13-3-2007

13/3/2007

सत्यापित

1383/07

राजस्व अनुभाग कलेक्ट्रेट गाजियाबाद

कलेक्ट्रेट

चाकल खाकल सेवा - 603 पेज-3 2165 - 1250 लागाय

आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल :मेरठ,जनपद :हापुड़,तहसील :धौलाना
वाद संख्या :-02241/2020
कंप्यूटरीकृत वाद संख्या :-T202011730602241
नितिन जैन, रतिन्द्रपाल सिंह मोगा आदि बनाम उ0प्र0सरकार
अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

चाकल —::निर्णय::— आदेश दिनांक 24/08/2020

प्रस्तुत वाद वादीगण नितिन जैन पुत्र सुगाष चन्द जैन निवासी–मकान नम्बर–2 कमला नगर बागपत रोड मेरठ व रतिन्दरपाल सिंह मोगा पुत्र गुरमुख सिंह मोगा निवासी–1/2234 ईस्ट रामनगर निकट दुर्गा मन्दिर शाहदरा पूर्वी दिल्ली 110032 व विशाल जैन पुत्र धनेन्द्र कुमार जैन निवासी–142 महावीर जी नगर दिल्ली रोड मेरठ व नवदीप सिंह पुत्र गुरमुख सिंह निवासी–1/2234 ईस्ट रामनगर निकट दुर्गा मन्दिर, शाहदरा पूर्वी दिल्ली–110032 द्वारा धारा 80 उ0प्र0राजस्व संहिता–2006 के अन्तर्गत प्रार्थना पत्र दिनांक 13.07.2020 इस आधार पर प्रस्तुत किया है कि वादीगण के नाम स्थित भूमि ग्राम देहरा, परगना डासना, तहसील–धौलाना, जिला हापुड के खाता संख्या–1041, खसरा संख्या–19/0.9110है0 में से रकबा–0.45574है0 के संक्रमणीय भूमिधर मालिक काबिज है। कागजात माल अभिलेखों में उक्त भूमि को अकृषिक भूमि दर्ज किये जाने की याचना की गई है। याची की ओर से अभिलेखीय साक्ष्य में ग्राम देहरा की वर्ष 1423–1428 की उद्धरण खतौनी, शपथ पत्र एवं स्थल के फोटोग्राफ आदि प्रस्तुत किये गये हैं। उक्त के सम्बन्ध में तहसीलदार धौलाना से जॉच आख्या प्राप्त की गयी, जो पत्रावली पर उपलब्ध है। तहसीलदार धौलाना द्वारा दिनांक 28.07.2020 को उ0प्र0राजस्व संहिता–2006 की धारा 80 व नियम 85 के अन्तर्गत आर0सी0प्रपत्र–25 पर आख्या नजरी नक्सा व फोटोग्राफ सहित प्रस्तुत की गयी। तहसीलदार धौलाना, राजस्व निरीक्षक, लेखपाल द्वारा प्रेषित आख्या में उल्लिखित किया गया है कि स्थित भूमि ग्राम देहरा, परगना डासना, तहसील–धौलाना, जिला हापुड के खाता संख्या–1041, खसरा संख्या–19/0.9110है0 में से रकबा–0.45574है0 पर वादीगण का नाम संक्रमणीय भूमिधर के रूप में अंकित है। तहसीलदार धौलाना की आख्या के अनुसार इस भूमि पर कृषि अथवा कृषि सम्बन्धी कोई कार्य नही हो रहा है और न ही मत्स्य पालन, बागबानी एवं कुक्कुट पालन किया जा रहा है। मौके पर आबादी निर्माणाधीन हैं। भूमि सीलिंग, भू–दान से प्राप्त नहीं है तथा धारा–132 की भूमि नहीं है। भूमि खतौनी के अनुसार जी.एस.लैण्ड, गर्वनर लैण्ड व लोकल बाडीज लैण्ड नहीं है। भूमि पर दर्ज खातेदारान का कब्जा व दखल है। भूमि के स्वामित्व व कब्जे का कोई

Vishal

8/24/2020, 12:09 PM

http://vmc.up.nic.in/Judgement/Print_Advetise_Details.asp

आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल :मेरठ,जनपद :हापुड़,तहसील :धौलाना
वाद संख्या :-02241/2020
कंप्यूटरीकृत वाद संख्या :-T202011730602241
नितिन जैन, रितेन्द्रपाल सिंह मोगा आदि बनाम उ0प्र0सरकार
अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

विवाद नहीं है। ग्राम देहरा, परगना–डासना, तहसील–धौलाना, जिला हापुड़, औद्योगिक विकास प्राधिकरण ग्रेटर नोएडा फेस–2, गौतमबुद्धनगर के अन्तर्गत आते हैं। भूमि किसी संस्था या बैंक के पक्ष में बन्धक दर्ज अभिलेख नहीं है। भूमि का प्रयोग होने से सार्वजनिक न्यूसेन्स होने की संभावना नहीं है। सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य सुरक्षा या सुविधा पर प्रतिकूल प्रभाव पड़ने की संभावना नहीं है। भूमि का उपयोग महायोजना में प्रस्तावित उपयोगों के विरूद्ध नहीं है। उ0प्र0राजस्व संहिता की धारा–80 के नियम 85(2) के अनुसार कृषि भूमि को अकृषिक भूमि उदघोषणा के लिए कलेक्टर द्वारा निर्धारित सर्किल रेट के अनुसार आगणित रकम का एक प्रतिशत रू0 63810/–(रू0 तिरेसठ हजार आठ सौ दस मात्र), लेखा शीर्षक–0029 भूराजस्व–101 भूराजस्व/कर उपलेखा शीर्षक–0602 के अन्तर्गत चालान संख्या–148 दिनांक 20.08.2020 द्वारा जमा करा लिये गये हैं। इसके अतिरिक्त इतनी ही रकम के न्यायिक स्टाम्प कोर्ट फीस के रूप में ले लिये गये हैं जो पत्रावली पर उपलब्ध हैं। तहसीलदार की आख्या में उक्त भूमि को धारा 80उ0प्र0राजस्व संहिता–2006 के अन्तर्गत अकृषिक भूमि घोषित किये जाने हेतु आख्या संस्तुति सहित प्रेषित की गयी है। भूमि को अकृषिक/लगान मुक्त घोषित किये जाने हेतु वाद पत्र/प्रार्थना पत्र के परिपेक्ष्य में तहसीलदार धौलाना से जांच आख्या प्राप्त होने पर वृहत्तर नोएडा औद्योगिक विकास प्राधिकरण को आपत्ति/अनापत्ति/लिखित कथन/अपना पक्ष रखने हेतु तिथि नियत करते हुए सूचना–पत्र जारी किया गया तत्पश्चात आपत्ति/अनापत्ति/लिखित कथन अभिलेखीय साक्ष्य सहित दाखिल करने हेतु पुनः तिथि नियत की गई तथा अनुस्मारक–पत्र/पुनः सूचना पत्र जारी हुआ, लेकिन कोई आपत्ति प्रस्तुत नही हुई। अन्त में पत्रावली को आदेश में नियत किया गया।

तहसीलदार धौलाना की आख्या दिनांक 28.07.2020 का सम्यक रूपेण परिशीलन किया। तहसीलदार धौलाना द्वारा स्थलीय निरीक्षण के पश्चात उक्त भूमि को अकृषिक घोषित करने की आख्या संस्तुति सहित प्रेषित की गयी है। ऐसी स्थिति में उक्त भूमि को गैर कृषि प्रयोजन के लिये उपयोग में लाये जाने के कारण शासकीय कार्यहित में गैर कृषि

आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल :मेरठ,जनपद :हापुड़,तहसील :धौलाना
वाद संख्या :-02241/2020
कंप्यूटरीकृत वाद संख्या :-T202011730602241
नितिन जैन, रतिन्द्रपाल सिंह मोगा आदि बनाम उ0प्र0सरकार
अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

प्रयोजनार्थ भूमि घोषित किया जाना प्रथम दृष्टया विधि सम्मत एवं औचित्यपूर्ण प्रतीत होता है।

—::आदेश::—

अतः उपरोक्त तथ्यों एवं विवेचना के आधार पर ग्राम देहरा, परगना डासना, तहसील—धौलाना, जिला हापुड के खाता संख्या—1041, खसरा संख्या—19/0.9110है0 में से रकबा—0.45574है0 को उ0प्र0राजस्व संहिता—2006 की धारा—80 के अन्तर्गत अकृषिक घोषित किया जाता है। तहसीलदार धौलाना, राजस्व निरीक्षक, लेखपाल की आख्या दिनांक 28.07.2020 आदेश का अभिन्न अंग रहेगी। यदि प्रश्नगत आदेश महानगर योजना—2021 को प्रभावित करता है या महायोजना में प्रस्तावित उपयोग के विरूद्ध पाया जाता है, तो यह आदेश स्वतः निरस्त माना जायेगा। प्रश्नगत भूमि पर कोई भी निर्माण कार्य विकास प्राधिकरण/सक्षम प्राधिकारी से अनुमति प्राप्त करने के पश्चात् ही अनुमन्य है। तहसीलदार धौलाना एवं उपनिबन्धक धौलाना को परवाना अमलदरामद जारी हो। पत्रावली बाद आवश्यक कार्यवाही अभिलेखागार संचित हो।

(विशाल कुमार यादव)
उपजिलाधिकारी,धौलाना।

उपरोक्त निर्णय व आदेश आज मेरे द्वारा हस्ताक्षरित व दिनांकित होकर खुले न्यायालय में उद्घोषित किया गया।

24/08/2020

(विशाल कुमार यादव)
उपजिलाधिकारी,धौलाना।

कुल स्टाम्प.....650/-.....
तिथि प्रार्थना पत्र 26/10/2020
तिथि तैयारी. . .28/10/2020...
तिथि प्रतिलिपि द 28/10/2020
हस्ताक्षर कर्मचारी.....

TRUE COPY
Read
SDO/SDM
धौलाना
28/10/2020